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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

...
NEW DELHI, the 13th August, 1979.

NOTIFICATION
INCOME TAX.

No. 2969 (F.No. 404/3(TRO-DLI)/79-ITCC); In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri P.P. Bhatnagar-II S.L. Kuba being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri J.R. Jain and P.E. Abrol as Tax Recovery Officers made under Notification No. 849 (F.No. 404/35/75-ITCC) dated 3.3.1975 and No. 1367 (F.No. 404/154/76-ITCC) dated 25.6.76 modified vide Notification No. 1937 (F.No. 404/151/77-ITCC) dated 19.8.77 and No. 2365 (F.No. 404/101/78-ITCC) dated 26.6.78 respectively are hereby cancelled.

3. This Notification shall come into force with effect from the date S/Shri P.P. Bhatnagar-II and S.L. Kuba take over charge as Tax Recovery Officers.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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PAHUJA